



# HARYANA VIDHAN SABHA

# PUBLIC ACCOUNTS COMMITTEE

(1998-99)

# (Forty Seventh Report)

**REPORT** 

ON THE

Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1994-95



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH 1999

(Presented to the House on 9-2-99



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# COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE

#### **CHAIRPERSON**

1 Shri Sat Pal Sangwan

#### **MEMBERS**

- 2 Shri Banta Ram Balmiki
- 3 Shri Khurshid Ahmed
- 4 Shri Dhir Pal Singh
- 5 Shri Ashok Kumar
- 6 Capt Ajay Singh
- \*7 Shri Anil Vij
- 8 Shri Nirmal Singh
- 9 Shri Somvir Singh

#### **SECRETARIAT**

Shri Sumit Kumar Secretary
Shri Kuldip Singh Joint Secretary

<sup>\*</sup> Resigned from the Membership of the Committee on 29 6 98 and the Hon ble Speaker Haryana Vidhan Sabha has accepted the same with effect from 8th July 1998

#### INTRODUCTION

- I the Chairperson of the Public Accounts Committee having been authorised by the Committee in this behalf present their Forty Seventh Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1994-95
- 2. The Committee for the year 1998 99 was nominated on 6th May 1998 by the Hon'ble Speaker in pursuance of motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 20th January 1998 authorising him to nominate the Members of the Committee on Public Accounts for the year 1998 99
- The Appropriation Accounts/Finance Accounts for the year 1994-95 was laid on the Table of the House on 26th February 1996. These accounts have disclosed excess over voted grants and charged appropriations as detailed in the reports. The Committee in their meetings held on 28th October 1998 considered the reasons for excess and surrenders furnished by the concerned departments and the evidence tendered by them.
- 4 A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat

Chandigarh the 2nd December 1998 Sat Pal Sangwan Chairperson

#### EXCESS OVER VOTED GRANTS/CHARGED APPROPRIATIONS FOR THE YEAR 1994-95

#### **EXCESS FOR THE YEAR 1994-95**

In Revenue Section there was a total excess of Rs 31 98 12 624 in 9 grants and Rs 6 79 544 in 2 appropriations while excess in the Capital Section amounted to Rs 30 68 637 in one appropriation. These excesses (details given below) require regularisation under Article 205 of the Constitution of India. The details of his grants are given below.

Sr 1	No Name and Number of Grant	Total Grant	Expenditure	Excess
<u> </u>	2	3	4	, 5
			(in Rupees)	
Rev	enue enue			
l	3 Home	2 04 13 53 000	2 13 59 32 566	9 45 79 566
2	5 Excise and Taxation	18 42,21 000	190610437	63 89 437
3	6 Finance	1 44 80 55 000	1 48 11 58 109	3 31 03 109
4	8 Buildings and Roads	98,26 63 000	1 05 65 94 672	7 39 31 672
5	9-Education	5 26 00 49 000	5 36 03 22 941	10 02 73 941
6	10-Medical and Public Heal	th 3 40 87 55 990	3 40 91 01 494	3 45 504
7	14 Food and Supplies	9 41 42 000	9 43 51 973	2 09 973
8	18-Animal Husbandry	43 09 60 000	43 84 93 691	75 33 691
9	22-Cooperation	14 94 77 000	15 29,22 731	34 45 731
Cha	urged			
10	3 Home	3 89 23 000	3 92 56 304	3 33 304
11	13-Social Welfare and Rehabilitation		3 46 240	3 46 240
Сар	utal			
12	8 Buildings and Roads	79 46 360	I 10 14 997	30 68 637
		-	Total	32 35 60 805

# OBSERVATIONS/RECOMMENDATIONS OF THE PUBLIC ACCOUNTS COMMITTEE.

The main reasons for the excess expenditure over various grants were attributed to payment of arrears of DA, payment of other arrears grant of bonus repair of roads etc during the year 1994–95

During the course of oral examination the committee observed that 9 departments namely Home. Excise and Taxation. Co-operation, Medical and Public Health. Public Works (B&R). Education. Social Welfare. Food and Supplies and Animal Husbandry have withdrawn the funds in excess to their budgetary provisions. The committee observed that reasons for the excess over grants were attributed due to wrong estimation of the departments and reiterated that such practice by the department should be stopped immediately. The Committee is of the view that departments are also not following the comprehensive instructions of the Finance Department to get the excess expenditure regularised through supplementary demands or reappropriations etc. The committee also feels that reduction in funds demanded by the Departments in original budget estimates should not be made by the Finance Department without assigning the reasons for its reduction in expenditure. To have certain close co-ordination with Finance Department, the Committee recommends that proper monitoring methods should be adopted at higher levels.

The committee emphasised the need of making due provisions in the budget estimates for granting DA, bonus to mitigate the situation of excess in the expenditure in future. These recommendations have already been given by the previous Public Accounts Committees in its earlier reports which were not given due consideration to avoid excess expenditure over grants. The committee further recommends that strict compliance of the instructions as issued by the Finance Department from time to time be made in future giving utmost importance to the matter by the departments of the Government.

Subject to these observations the committee recommends that excess expenditure of departments mentioned above may be regularised by the legislature in the manner prescribed under Article 205 of the constitution

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Published under the authority of the Haryana Vidhan Sabha and Printed by the Controller Printing & Stationery Haryana Chandigarh